

CORRECTED AS ON 19.10.2021



**LEGISLATIVE ASSEMBLY OF THE STATE OF GOA
SIXTEENTH SESSION 2021**

**LIST OF UNSTARRED QUESTIONS FOR ANSWER
ON 19TH OCTOBER 2021**

Total No. of Questions: 111

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* Transferred to Industries and replied as Unstarred LAQ No. 107 on 18.10.2021.

** Transferred to Education and replied as Unstarred LAQ No. 108 on 18.10.2021.

*** Transferred to Revenue and replied as Unstarred LAQ No. 109 on 18.10.2021.

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LEGISLATIVE ASSEMBLY OF THE STATE OF GOA
SIXTEENTH SESSION 2021
LIST OF UNSTARRED QUESTIONS FOR ANSWER
ON 19TH OCTOBER 2021

SHRI DAYANAND SOPTE

DEVELOPMENTAL WORKS CARRIED OUT UNDER WATER
SUPPLY AND BUILDING SECTION IN MANDREM CONSTITUENCY

1. WILL the Minister for Public Works be pleased to state:
 - (a) the details of the developmental works carried out by the Department under water supply section and building section in Mandrem Constituency from 01/04/2017 till date;
 - i. name of the Project / work;
 - ii. location of work;
 - iii. date of estimate prepared and estimated amount;
 - iv. date of Technical Sanction;
 - v. date of administrative approval;
 - vi. date of tender, tender No. and tendered amount;
 - vii. date of financial approval;
 - viii. date of work order;
 - ix. name of the Agency;
 - x. date of completion; and
 - xi. the present status of the works as on date?

SHRI DAYANAND SOPTE

TRANSFER OF PENSION UNDER DSSS FROM MANDREM
CONSTITUENCY

2. WILL the Minister for Social Welfare be pleased to state:
 - (a) the number of applications received for “Transfer of Pension” under Dayanand Social Security Scheme from Mandrem Constituency from 01.04.2017 till date with details such as name and address of applicant, contact number, date of application, status of application, date of sanction and sanction number; and
 - (b) the details of applications for “Transfer of Pension” pending under DSSS till date such as name and address of applicant and date of application, reasons for pendency?

SHRI DAYANAND SOPTE

BENEFICIARIES OF DSSS IN MANDREM CONSTITUENCY

3. WILL the Minister for Social Welfare be pleased to state:
- (a) the total number of beneficiaries under Dayanand Social Security Scheme from the commencement of Scheme till date from Mandrem Constituency with details such as name of the beneficiary, address of the beneficiary, contact number of the beneficiary, date of application, date of sanction, sanction number, bank details such as name of the bank, account number and branch;
 - (b) the number of applications received under Dayanand Social Security Scheme from Mandrem Constituency from 01.04.2017 till date with details such as;
 - (i) name of beneficiary;
 - (ii) address of beneficiary;
 - (iii) contact number of beneficiary;
 - (iv) date of application;
 - (v) if sanctioned, the sanction number and date of sanction, bank details such as name of the bank, account number and branch;
 - (vi) if pending or rejected, reasons for pendency or rejection; and
 - (c) the Village-wise details of the number of approved beneficiaries whose pensions are kept on hold or stopped from 2017 till date with reasons therefor?

SHRI DAYANAND SOPTE

DEVELOPMENTAL WORKS CARRIED OUT BY THE DEPARTMENT UNDER PWD (ROAD SECTION) IN MANDREM CONSTITUENCY

4. WILL the Minister for Public Works be pleased to state:
- (a) the details of the developmental works carried out by the Department under road section in Mandrem Constituency from 01/04/2017 to till date;
 - (i) name of the Project / work;
 - (ii) the location of work;
 - (iii) date of estimate prepared and estimated amount;
 - (iv) date of Technical Sanction;
 - (v) date of Administrative Approval;
 - (vi) date of Tender, Tender No. and Tendered amount;
 - (vii) date of Financial Approval;
 - (viii) date of work order;
 - (ix) name of the Agency;
 - (x) date of completion; and
 - (xi) the present status of the works as on date?

SHRI DAYANAND SOPTE

BENEFICIARIES UNDER VARIOUS SCHEMES OF RURAL DEVELOPMENT

5. WILL the Minister for Rural Development be pleased to state:
- (a) the list of beneficiaries under the following Schemes for the last 5 years in Mandrem Constituency;
 - i) IAY;
 - ii) NFBS;
 - iii) NOAPS;
 - iv) PMGSY;
 - (b) the total number of Self-Help Groups in Mandrem Constituency; and
 - (c) the details such as name, address and contact number of these groups?

SHRI DAYANAND SOPTE

WORKS TAKEN UP IN MANDREM CONSTITUENCY

6. WILL the Minister for Rural Development be pleased to state:
- (a) the number of works that have been completed since 2017 till date in Mandrem Constituency with details such as name of work, location of the work, date of estimate prepared & estimated cost, date of administrative approval, date of tender & tendered amount, date of financial approval, name of Agency and date of completion;
 - (b) the number of works in progress in Mandrem Constituency with details thereof; and
 - (c) the number of new proposals taken up in Mandrem Constituency with details thereof?

SHRI DAYANAND SOPTE

WORKS PROPOSED AND EXECUTED IN MANDREM CONSTITUENCY

7. WILL the Minister for Power be pleased to state:
- (a) the details of the total number of works proposed and executed in Mandrem Constituency from 2017 till date; and
 - (b) the details such as name and nature of work, location of work, date of estimate prepared and estimated amount, date of Administrative Approval, if tendered, date of tender and tendered amount, date of Financial Approval, date of work order issued, name of the Agency and present status of work?

SHRI DAYANAND SOPTE

**POWER TRANSFORMERS PROPOSED AND INSTALLED IN
MANDREM CONSTITUENCY**

8. WILL the Minister for Power be pleased to state:
- (a) the total number of power transformers proposed and installed in Mandrem Constituency from 2017 till date with details such as:
 - (i) location of the transformer;
 - (ii) date of estimate prepared and estimated amount;
 - (iii) date of Administrative Approval;
 - (iv) date of tender, tender number and tendered amount;
 - (v) date of financial approval;
 - (vi) date of work order;
 - (vii) name of the Agency;
 - (viii) date of completion; and
 - (ix) present status of the proposed transformer?

SHRI DAYANAND SOPTE

SENIOR CITIZEN CARDS IN MANDREM CONSTITUENCY

9. WILL the Minister for Social Welfare be pleased to state:
- (a) the number of applications received for Senior Citizen Card from Mandrem Constituency from 01.04.2017 till date;
 - (b) the village-wise details of the Senior Citizen Card holder such as name and address of the card holder, date of application, date of issue of card, card number, contact number; and
 - (c) the number of the pending applications for Senior Citizen Card such as name, address, contact number and reasons for pendency with details thereof?

SHRI DAYANAND SOPTE

**PERMISSION/LICENSE FOR HOTEL/COMMERCIAL PROJECTS IN
MANDREM CONSTITUENCY**

10. WILL the Minister for Town & Country Planning be pleased to state:
- (a) the details of all applications that have been received for procuring any permission/license for hotel/commercial Projects in Mandrem Constituency from 1st April, 2017 till date;
 - (b) the details of all hotels/commercial Project files approved and pending with TCP from 01.04.2017 till date in Mandrem Constituency with name and address of the owner, location of Project with Survey Number and name of the Village, area of the plot, built up area of the Project;

- (c) the details of files that are pending for conversion of land with TCP from Mandrem Constituency such as name of the owner/party, Survey Number, Village, location and the total area to be converted
- (d) the number of Town & Country Planning Clearance Certificate issued to various Projects in Mandrem Constituency from 1st April, 2017 till date; and
- (e) the details of all such Projects with name of the Project, name of the owner, name of Village, Survey Number and total area of the Project in square meters?

SHRI DAYANAND SOPTE

**APPLICATIONS FOR CHANGE OF ZONE FROM MANDREM
CONSTITUENCY**

11. WILL the Minister for Town & Country Planning be pleased to state:
- (a) the total number of applications for conversion of zone/change of zone from 1st April, 2017 till date in Mandrem Constituency with details such as:
 - (i) name of the applicant/party;
 - (ii) name of the Village Panchayat;
 - (iii) location;
 - (iv) Survey Number;
 - (v) land converted in sq. mts.;
 - (vi) the purpose of conversion of land;
 - (vii) date of application;
 - (viii) status of applications whether approved or rejected with date; and
 - (b) the details of pending applications from Mandrem Constituency till date?

SHRI ROHAN KHAUNTE

**WORKS UNDER GOA STATE INFRASTRUCTURAL DEVELOPMENT
CORPORATION**

12. WILL the Minister for Finance be pleased to state:
- (a) the present status of the Atal Setu Bridge as on date along with the details of the cost of construction of the bridge, cost incurred for carrying out all maintenance of the bridge as on date, amount paid to the consultant and details of the amount paid to contractor as on date;

- (b) the present status of the assurance given by the Hon'ble Chief Minister regarding completion of works on Atal Setu Bridge by 30.05.2021 along with the details of all works pending to be carried out on the bridge as on date and report of all faults with the bridge identified as on date;
- (c) the reasons behind the defects and constant repairs of the bridge with details thereof along with the copy of all reports of experts on the structural stability of the bridge;
- (d) the details of all Projects/works undertaken by the Goa State Infrastructure Development Corporation (GSIDC) but pending as on date along with the present status of each work, date of commencement, the expected date of completion of the work, reasons for delay, details of Consultants/Contractor appointed, mode of tendering the work and the amounts paid to Contractors/Consultants as on date;
- (e) the details of all electrical works and status of whether they have been handed over to the Electricity Department as on date; if so, furnish details thereof along with the list of all works and date of handing over the same; if not, the reasons therefor; and
- (f) the present status of the Socorro Multipurpose ground and service road as on date along with the details of the date of commencement of work, works completed, works pending with details of Consultant/Contractor, mode of tendering the works, copies of work order and reasons for delay in the work?

SHRI DAYANAND SOPTE

LAND CONVERSION CASES IN PERNEM TALUKA

13. WILL the Minister for Town & Country Planning be pleased to state:

- (a) the total number of land conversion cases finalized from 01/04/2017 till date in Pernem Taluka with details such as:
 - (i) name of the party;
 - (ii) name of the Panchayat;
 - (iii) Survey Number;
 - (iv) location;
 - (v) land converted in square meters;
 - (vi) the purpose for conversion of land; and
- (b) the details of illegal/unauthorized development of land across the Pernem Taluka surveyed by the Government with details such as name and address of the Developer, Survey Number, Village, Zone and area converted?

SHRI DAYANAND SOPTE

BLOs APPOINTED IN MANDREM CONSTITUENCY

14. WILL the Minister for Election be pleased to state:
- (a) the number of Booth Level Officers posted in Mandrem Constituency with details such as names, addresses, phone number and area allotted; and
 - (b) the name of officer in-charge, to whom the BLOs of Mandrem Constituency reports?

SHRI PRAVIN ZANTYE

WASTE MANAGEMENT PROJECT

15. WILL the Minister for Waste Management be pleased to state:
- (a) the number of Solid Waste Management Plants installed in the State as on date with details thereof; and
 - (b) whether any new proposals have been taken up in the State; if so, the details thereof?

SHRI PRAVIN ZANTYE

RURAL DEVELOPMENT WORKS IN MAYEM CONSTITUENCY

16. WILL the Minister for Rural Development be pleased to state:
- (a) the number of works that have been completed since 2017 till date in Mayem Constituency with details such as name of work, estimated cost, name of Agency and year of completion;
 - (b) the number of works in progress in Mayem Constituency with details thereof;
 - (c) the number of new proposals taken up in Mayem Constituency, with details thereof; and
 - (d) the details of work completed with their actual cost?

SHRI RAVI NAIK

PONDA MARKET COMPLEX

17. WILL the Minister for Urban Development be pleased to state:
- (a) the status of construction work of the ramp, development of parking places and services with power connections in the Ponda Market Complex;
 - (b) the details of work executed by the Ponda Municipal Council at the Ponda Market Complex after the Project was handed over by GSUDA;
 - (c) the number of shops allotted, number of shops vacant and reasons for vacant shops/offices; and

- (d) the number of proposed works left to be completed with details of estimated cost and present status?

SHRI RAVI NAIK

LIQUOR LICENSE

18. WILL the Minister for Finance be pleased to state:
- (a) the number of liquor licenses issued for bars and liquor vendor outlets in Pernem Taluka since 2012 with details such as name and address, date of application and date of issuing license;
 - (b) the separate list of wholesaler and retailer vendors;
 - (c) the number of applications received by the Department for the sale of wholesaler and retail vendors license in Pernem Taluka with details such as name and address, date of application and date of issuing license;
 - (d) the number of applications pending for issue of the liquor license and reasons for pendency; and
 - (e) the number of applications rejected under Rule 90(4) of the Goa Excise Duty Act & Rules 1964 with name and address?

SHRI RAVI NAIK

RESERVATION FOR OBC CATEGORY

19. WILL the Minister for Social Welfare be pleased to state:
- (a) whether the Government has any proposal for reservation for OBC population as per the ratio based on the State O.B.C. population as per the bill passed by Parliament for reservations for O.B.C. S.T and S.C. community;
 - (b) if so, whether it is implemented, if not, the date by which the Government will implement the proposal;
 - (c) whether the Government has carried out any survey of concerned O.B.C category; and
 - (d) if not, the date by which the Government intends to carry out ?

SHRI RAVI NAIK

CONSTRUCTION OF GROUND AT CURTI KHANDEPAR

20. WILL the Minister for Tribal Welfare be pleased to state:
- (a) whether the Government has received proposal for construction of ground at Curti Khandepar Panchayat;
 - (b) if so, whether estimates have been prepared, required NOC's have been obtained with present status of the proposal; and
 - (c) the present status of construction of ground ?

SHRI RAVI NAIK

WORKS TENDERED AND EXECUTED IN PONDA CONSTITUENCY

21. WILL the Minister for Public Works be pleased to state:

- (a) the details of works tendered and executed in Ponda Constituency such as the date of work tendered, name of work, estimated amount, date of administrative approval, date of expenditure approval with present status of the works from January 2021 till date; and
- (b) the details of work orders issued in Ponda Constituency with date of work tendered, name of work, estimated amount, present status of the work from January 2021 till date ?

SHRI RAVI NAIK

PDA MARKET AT USGAO TISK

22. WILL the Minister for Town and Country Planning be pleased to state:

- (a) the present condition of PDA Market at Usgao Tisk;
- (b) whether any measures are taken for the renovation of PDA Market Usgao Tisk by the Department;
- (c) if so, whether there is any estimate prepared for renovation; and
- (d) the total estimated cost, type of works to be taken up for the renovation with the present status ?

SHRI RAVI NAIK

**CONSTRUCTION /RE-CONSTRUCTION OF CULVERT IN PONDA
CONSTITUENCY**

23. WILL the Minister for Public Works be pleased to state:

- (a) whether the Government has received a proposal from the local M.L.A for construction/Re-construction of culvert in Ponda Constituency; if so, the details thereof;
- (b) whether the Department has inspected the culvert in Ponda Constituency for structural integrity; if so, the details thereof with date of inspection and report; and
- (c) the details such as date of estimate prepared with estimate amount, date of Administrative approval and the present status?

SHRI RAVI NAIK

BIO-DIGESTER TOILETS

24. WILL the Minister for Waste Management be pleased to state:

- (a) the Constituency-wise details of application received by the Government for Bio-Digester Toilets since 2017 till date, with name of applicant, address and reason for pendency;
- (b) the Constituency-wise details of Bio-Digester Toilets/two sitter Sulabh Toilets built since 2017 till date with name of applicant, address; and
- (c) the Constituency-wise details of estimated cost of Bio-toilets with present status?

SHRI RAVI NAIK

PROPOSAL RECEIVED BY IPB

25. Transferred to Industries and replied as Unstarred LAQ No. 107 on 18.10.2021.

SHRI WILFRED D'SA

PROMOTION OF SCHEMES

26. WILL the Minister for Non-Conventional Sources of Energy be pleased to state:

- (a) the details of Schemes available in various categories in the State;
- (b) the steps taken by the Government to promote Non-Conventional Source of Energy in the State, furnish details;
- (c) the steps taken by the Government to harness Solar Power and supply electricity to the GRID;
- (d) the Schemes available with name of the supplier and contractor; and
- (e) whether land has been identified by the Government for harnessing Solar Power; if so, the details thereof?

SHRI WILFRED D'SA

UNDERGROUND CABLE

27. WILL the Minister for Power be pleased to state:

- (a) the action the Government has taken to rectify the underground cable fault/ failure in the Villages of Nuvem Constituency ;
- (b) whether the overhead lines are pulled on street poles and connections given to the houses where underground cables have failed thereby exposing the street poles to electrical shock and the

action the Government will take in this matter to prevent such incidents;

- (c) whether Government has purchased fault detecting machine for underground cabling; if so, the details with location; and
- (d) whether the linesmen are trained to detect underground cable faults; if so, the details thereof?

SHRI WILFRED D'SA

SUBSIDY CLAIM CIRCULAR

28. WILL the Minister for Agriculture be pleased to state:

- (a) whether the Government is aware that due to issue of circular No 3/11 Agri.Mech/AD(AE)2019-20/D.Agri/329 dated 16/03/2020, great inconvenience has been caused to the Agriculture farmers, specially who are cultivating fellow land belonging to other owners, as in these cases the farmers are not in a position to furnish details and hence subsidy is not made available to the farmers; and
- (b) the action the Government will take to address this issue and withdraw the said Circular which will benefit the local farmers and encourage the increase of cultivation of fallow land?

SHRI WILFRED D'SA

COMPENSATION FOR DAMAGED CROP

29. WILL the Minister for Agriculture be pleased to state:

- (a) the details of the applications received for compensation of damage of crop due to cyclone in May 2021;
- (b) whether applications have been processed ;
 - i) if so, the details therefor; and
 - ii) if not, the reasons therefor?

SHRI WILFRED D'SA

SALE OF WHOLESALE LIQUOR

30. WILL the Minister for Finance be pleased to state:

- (a) whether wholesale sale of liquor is permitted in residential house in the villages;
- (b) if so, the rules under which the sale of liquor is permitted in a residential house ;
- (c) the number of permits issued for sale of wholesale liquor in residential house for the last 2 years till date; and
- (d) the number of applications received for sale of wholesale liquor in residential house ?

SHRI WILFRED D'SA

VIGILANCE CASE No. 01/05/165/2016-VIG

31. WILL the Minister for Vigilance be pleased to state:

- (a) the present status of the Vigilance case number 01/05/165/2016-VIG with details such as;
 - i) whether statements of the accused have been recorded ;
 - ii) whether report of the Administrator of Comunidade of South Goa has been received, if not, the reasons thereof;
 - iii) whether the statement and details have been recorded from the comunidade clerk, if not, the reason therefor; and
- (b) the time frame by which the inquiry will be completed and action will be taken?

SHRI WILFRED D'SA

NOC IN CRZ AREA

32. WILL the Minister for Environment and Climate Change be pleased to state:

- (a) the details of the applications received for NOC in CRZ area in Nuvem Constituency from 01/04/2017 till date with name of the applicants, address, Survey No, area, location;
- (b) the details of Non Objection Certificate issued in CRZ area in Nuvem constituency from 01/04/2017 till date, with the details such as name, address, Survey No, area, location, and
- (c) the present status of application No WRD/ SD-I/WD-II/F328/152/18-19 dated 09/07/2018 from office of Assistant Engineer, Sub-Div-I, DIV-II, Water Resource Department, Aquem Baixo;

SHRI WILFRED D'SA

GARBAGE TREATMENT PLANT IN VERNA INDUSTRIAL AREA

33. WILL the Minister for Science and Technology be pleased to state:

- (a) the present status of the proposed Garbage Treatment Plant in Verna Area;
- (b) whether Environment Impact Assessment has been conducted; if so, the copy of the report of the EIA; and
- (c) whether this plant will serve the neighbouring villages with regards to garbage as such villages already have their own treatment plant?

SHRI WILFRED D'SA

SHORTAGE OF STAFF AT POLICE STATIONS

34. WILL the Minister for Home be pleased to state:

- (a) whether shortage of staff at the Verna, Colva and Maina-Curtorim Police Station have been replenished;
 - (i) if so, the details thereof;
 - (ii) if not, the reasons therefor;
 - (iii) the time frame by which the posts will be filled;
- (b) the details of patrolling vehicles and Beat Vehicles available at the police stations at Verna, Colva and Maina Curtorim;
- (c) the details of drug cases registered within the jurisdiction of Nuvem Constituency Police Station; and
- (d) whether the Government has taken any step to prevent the drug peddling in the surroundings of Verna Industrial Estate?

SHRI WILFRED D'SA

ATAL ASRA YOJANA SCHEME

35. WILL the Minister for Social Welfare be pleased to state:

- (a) the details of the applications received for Atal Asra Yojana Scheme in Nuvem Constituency till date, with details such as name and addresses;
- (b) the details of sanctioned cases of Atal Asra Yojana in Nuvem Constituency till date with details such as name and addresses; and
- (c) the present status of pending cases of Atal Asra Yojana Scheme in Nuvem Constituency?

SHRI WILFRED D'SA

PENDING APPLICATIOIS

36. WILL the Minister for Tribal Welfare be pleased to state:

- (a) the details of pending applications under Atal Asra Yojana in Nuvem Constituency with names, address and reason for pendency, date of application;
- (b) the tentative date when the pending cases of Atal Asra Yojana will be sanctioned in Nuvem Constituency;
- (c) the details of applications received and sanctioned cases of Pre-matric and post-matric Scholarship in Nuvem Constituency with name, address and sanctioned amount; and
- (d) the details of pending applications of pre-matric and post-matric scholarship in Nuvem Constituency with name, address and reason for pendency?

SHRI WILFRED D'SA

SCHEMES UNDER SCIENCE AND TECHNOLOGY

37. WILL the Minister for Science & Technology be pleased to state:

- (a) the details of various Schemes available under Science and Technology Department;
- (b) the details of proposals received to avail such Schemes from 1/4/2020 till date;
- (c) the details of sanctioned cases under various Schemes by Department of Science and Technology; and
- (d) whether a presentation is being given at the local Panchayat level for promoting such Schemes, if so, the details thereof?

SHRI WILFRED D'SA

DSS SCHEMES

38. WILL the Minister for Social welfare be pleased to state:

- (a) the details of pending applications for DSS Scheme in Nuvem Constituency till date; details such as name, address and Registration Number; and
- (b) the details of pending applications for DSS Scheme for which survey is not conducted till date such as;
 - (i) the name, address and registration number; and
 - (ii) the time frame by which the survey will be conducted?

SHRI WILFRED D'SA

DEPARTMENTAL WORKS IN NUVEM CONSTITUENCY

39. WILL the Minister for Finance be pleased to state:

- (a) the details of the total amount of loan outstanding till 30/06/2021;
- (b) the details of the Total Market Borrowings during the year 2020-21;
- (c) the allocation of funds under different Budget head-wise for the year 2021-2022 pertaining to Public Works Department and Water Resource Department;
- (d) the details of the funds utilized, Budget head-wise and available balance thereof till date; and
- (e) the details of files pending in Finance Department for expenditure sanction from Nuvem Constituency due to financial implications?

SHRI WILFRED D'SA

EXTENSION OF PROPOSED FLYOVER

40. WILL the Minister for Public Works be pleased to state the status for extension of proposed fly over from Hyundai Showroom to Cansaulim Road to facilitate the heavy traffic flowing from Mormugao Port via Airport road and other traffic entering the Industrial Estate to pass through the new Missing Link from Verna IDC to Ponda via Loutolim which will serve to de-congest the traffic blockages which are presently faced by the common man and Industrial workers?

SHRI CLAFASIO DIAS

FELLING OF DANGEROUS TREES

41. WILL the Minister for Town and Country Planning be pleased to state:
- (a) whether the Department has received any letter from the PWD asking permission for cutting of dangerous trees on land acquired by PWD;
 - (b) whether the permission to cut the said trees is given to PWD; if so, furnish the copy; and
 - (c) if not, the reason as to why the permission is not yet given?

SHRI CLAFASIO DIAS

INSTALLATION OF BIO-DIGESTED TOILETS

42. WILL the Minister for Waste Management be pleased to state:
- (a) whether the Government has installed Bio-digester toilets within the jurisdiction of Village Panchayat Guirdolim amounting to approximate Rs. 4000/-;
 - (b) whether the installation work of bio-digester toilets is not yet started till date; if so, the reasons therefor; and
 - (c) the time frame by which the said work will commence with details thereof?

SHRI CLAFASIO DIAS

COLLECTION OF E-WASTE

43. WILL the Minister for Waste Management be pleased to state:
- (a) whether all Panchayats were requested to do a collection drive of the E-waste approximate two years back wherein the drive was conducted but no collection was done by the concerned authorities to pick up the E-waste;
 - (b) the reasons for non-collection of E-waste till date;
 - (c) the time frame by which it will be collected; and

- (d) the person responsible for the collection of the E-Waste?

SHRI CLAFASIO DIAS

CHANDOR POLICE STATION

44. WILL the Minister for Home be pleased to state:
- (a) whether the Department is willing to convert the Chandor Police Outpost into a full-fledged Police Station; and
 - (b) if so, the time frame by which the functioning of the Police Station will commence?

SHRI CLAFASIO DIAS

SHORTAGE OF STAFF

45. WILL the Minister for Public Works be pleased to state:
- (a) the number of staff in Cuncolim Constituency working in PWD (Water Supply Section);
 - (b) whether there is shortage of staff in Cuncolim Constituency;
 - (c) if so, the time frame by which the required staff will be appointed; and
 - (d) the details of staff working in Cuncolim Constituency in PWD (Water Supply Section)?

SHRI CLAFASIO DIAS

PROPOSALS RECEIVED BY PUBLIC WORK DEPARTMENT FROM CUNCOLIM CONSTITUENCY

46. WILL the Minister for Public Works be pleased to state:
- (a) the number of proposals received by Public Works Department from Cuncolim Constituency;
 - (b) the number of works tendered and work order issued; and
 - (c) the status of all pending proposals?

SHRI VIJAI SARDESAI

TRIBAL PROJECTS

47. WILL the Minister for Tribal Welfare be pleased to state:
- (a) the Project-wise details of the funds received from Central Government and status of the said Projects till date from April, 2017 such as;
 - (i) name of the Project;
 - (ii) name of the Scheme;
 - (iii) address/location with Constituency details;

- (iv) financial year;
 - (v) Project cost;
 - (vi) fund received from Ministry of Tribal Welfare;
 - (vii) fund used from State Treasury;
 - (viii) status of Project;
 - (ix) bills pending/paid;
 - (x) details on how this Project will benefit ST Community at that location;
- (b) the details of Projects undertaken by Tribal Welfare Department on its own from April, 2017 till date such as;
- (i) name of the Project;
 - (ii) name of the Scheme;
 - (iii) address/location with Constituency details;
 - (iv) financial year;
 - (v) Project cost;
 - (vi) fund received from Ministry of Tribal Welfare;
 - (vii) fund used from State Treasury;
 - (viii) status of Project;
 - (ix) bills pending/paid; and
 - (x) details on how this Project will benefit ST Community at that location;

SHRI VIJAI SARDESAI

RESERVATION FOR FREEDOM FIGHTERS

48. WILL the Minister for Home be pleased to state:

- (a) the names of all the children of Freedom Fighters employed in various Government Departments during the last ten years;
- (b) the names of the children of Freedom Fighters who are yet to be provided Government jobs; and
- (c) whether the Government has any plan for providing jobs to all remaining children of Freedom Fighters; if so, the time frame required for the same?

SHRI VIJAI SARDESAI

CO-OPERATIVE BANKS.

49. WILL the Minister for Co-operation be pleased to state:

- (a) the details of Co-operative banks, credit societies and other financial institutions closed down from April 2017 till date with reasons therefor; and

- (b) the year-wise details from 2019-20 and 2020-21 of Co-operative banks, credit societies and other financial institutions under scrutiny for loss and high number of NPAs?

SHRI VIJAI SARDESAI.

GSIDC PROJECTS.

50. WILL the Minister for Finance be pleased to state:

- (a) the year wise details of Projects undertaken by GSIDC since 2017 till date;
- (b) the status of all above Projects with following details such as,
 - (i) Projects name;
 - (ii) name of the Scheme;
 - (iii) address/ location with Constituency details;
 - (iv) financial year;
 - (v) Project cost;
 - (vi) funds received from Central Government;
 - (vii) funds used from State treasury;
 - (viii) status of Project;
 - (ix) bill pending/paid; and
- (d) the details of borrowings and repayments done by GSIDC from 2017 till date?

SHRI VIJAI SARDESAI.

RECRUITMENT IN PWD

51. WILL the Minister for Public Works be pleased to state:

- (a) whether the reservations prescribed for various sections specially the Schedule Caste for the post of Technical Assistant (Computer/Electronics/IT), Technical Assistant (Mechanical /Electrical), Junior Engineer (civil) and Junior Engineer (Mechanical / Electrical) by the .PW.D. in its advertisement notification No.4/2021/PCE-PWD Tec Cell/155 dated 29/08/2021 is in order;
- (b) whether the Government has any plans to rectify the advertisement if the quota prescribed for various categories specially Schedule Caste is incorrect; and
- (c) the names of the TA (IT) who are currently working on contract basis in PWD for the last 8 years, with details of their name and qualification?

SHRI VIJAI SARDESAI.

TCP BOARD

52. WILL the Minister for Town & Country Planning be pleased to state:

- (a) furnish the copies of agenda and minutes of meeting of TCP Board held from 1st July 2019 till date;
- (b) the details of applications approved by Board under Section 16B from 1st July 2019 till date; and
- (c) the details of applications approved by Board under Section 16B post 60 days window period for any objections from 1st July 2019?

SHRI VIJAI SARDESAI.

EMPLOYEES ON CONTRACT BASIS

53. WILL the Minister for Rural Development be pleased to state:

- (a) the number of Employees working on contract basis in the Rural Development Agency under MGNREGA, with details such as names, designations, qualification, dates since when they are working and monthly emoluments paid to them; and
- (b) whether there is any proposal to regularize their services?

SHRI VIJAI SARDESAI.

VIGILANCE AND LOKAYUKTA.

54. WILL the Minister for Vigilance be pleased to state:

- (a) furnish the copies of all file notings with regards to various complaints filed by individuals/NGO's with the SP(Vigilance)/Director (Vigilance) from 1st April 2014 till date with copies of the complaints; and
- (b) furnish the copies of all the complaints filed by Sudip Tamhankar along with all attachments/ documents with Vigilance Department and Lokayukta against various individuals from 1st April 2016 till date with all the file notings with regards to the same?

SHRI VIJAI SARDESAI.

COMPLAINTS IN CRIME BRANCH.

55. WILL the Minister for Home be pleased to state and furnish the copies of complaints received by Crime Branch since Jan 2014 till date filed by various individuals, NGO's and the Government against various persons, with year-wise details?

SHRI VIJAI SARDESAI

HOT MIXING OF ROAD

56. WILL the Minister for Public Works be pleased to state:

- (a) whether hot mixing of National Highway from Dhavli to Borim Bridge was done from 2019 till date, if so, the details of the tender such as scope of the work, estimated amount, tendered amount, payment made to Contractor, copies of bills raised by the Contractor; and
- (b) whether second layer of carpet was done during the above mentioned hot mixing ?

SHRI VIJAI SARDESAI

RESERVATION FOR BHANDARI SAMAJ IN OBC CATEGORY

57. WILL the Minister for Social Welfare pleased to state:

- (a) the percentage of reservation for the Bhandari Samaj in OBC Category for promotion in group 'A' 'B' 'C' and 'D' category of posts in the State;
- (b) the backlog of vacant posts in all Government Department for SC, ST,OBC and various other categories; and
- (c) whether the Government has any target to end the backlog; if so, the time frame required for the same?

SHRI VIJAI SARDESAI

GST REVENUE

58. WILL the Minister for Finance be pleased to state:

- (a) the month wise details of GST revenue earned with breakup of SGST, IGST compensation and other till date since inception ;
- (b) the month wise details of VAT revenue earned with breakup of petrol, diesel and other category till date since GST has come into force; and
- (c) the quantum of loan the State has borrowed under special borrowing window for meeting its compensation short fall under Goods and Services Tax (GST) which will be later paid through GST Cess?

SHRI VIJAI SARDESAI

SIT MINING

59. WILL the Minister for Mines and Geology be pleased to state:

- (a) the details of mining leases which were operational during the period from 2000 to 2013 and which are being investigated by SIT (mining) with details of amounts recovered and legal proceedings thereof ;
- (b) the details of Mining leases operated during the period 2007- 2012 by mining operators under deemed extension and without transfer of mining leases by legal heirs or their Power of Attorney holders;
- (c) the details of cases discharged by the Hon'ble Special Court against charge sheet by the special investigation team with regards to illegal mining ;
- (d) the details of cases registered and charge sheeted by the special investigation team with regards to illegal mining ;
- (e) the details of question posed by the SIT to the Government with regard to the mining leases that were operational from 2007 to 2012 along with copies of the answers provided by the Government/ lease holders to SIT ;
- (f) the details of the recovery done by SIT with regards to illegal mining operations till date ; and
- (g) the details of the names of the accused against whom FIR have been filed by SIT mining in illegal mining scam till date, name and address of the accused?

SHRI VIJAI SARDESAI

DYSP PROMOTION/RECRUITMENT

60. WILL the Minister for Home be pleased to state:

- (a) whether the Government intends to carry out direct recruitment of DYSP in Goa Police, if so, the details of the proposal along with all the file notings ;
- (b) whether the Government has received any representations from Police Inspectors with regards to the DYSP promotion/ DYSP recruitment; if so, furnish copies of the same along with all the file notings ;
- (c) the reasons behind the proposal of direct recruitment of DYSP in Goa Police ; and
- (d) furnish the draft copy of the Goa Police Bill?

SHRI VIJAI SARDESAI

300 CRORE FUND

61. WILL the Minister for Finance pleased to state:

- (a) the status of 300 Crore fund announced by Union Finance Minister in Budget Speech of 2021-22 with copy of the proposal sent to the Central Government asking for the said fund;
- (b) the details of expenditure incurred till now by the State Government considering the State will receive 300 crore; and
- (c) the plan of the Government as to the manner this 300 crore will be utilized?

SHRI DIGAMBAR KAMAT

WASTE MANAGEMENT AT SALIGAO PLANT

62. WILL the Minister for Waste Management be pleased to state:

- (a) the year-wise details plastic was baled from Saligao Plant and sent to cement factories;
- (b) the details of cement factories where the baled plastic is being transported to as on date;
- (c) the month-wise and year-wise data of the total quantity of plastic in truckloads and metric tons that has been transported to cement factories outside the State from May 2016;;
- (d) furnish copies of agreements signed with the cement factories;
- (e) the month-wise data of the total amount paid per ton by Government of Goa/GWMC for sending the plastic; from 2016;
- (f) the total freight paid by GWMC/Goa per ton to transport the plastic to the cement factories; furnish data month-wise details from 2016;
- (g) the year-wise details of all payments made to transporters from 2016 towards freight for transporting the baled plastic;
- (h) the month-wise details of the total amount received by the Government/GWMC from any source for sending plastic for incineration to the cement factories as part of CSR or any other reason from 2016 ;
- (i) the total carbon credit points earned by GWMC for taking care of plastic from 2016 ; and
- (j) the total carbon credit points sold by GWMC from 2016 with details on the sale of each point and money earned as well as details of entity which bought the credit points for each transaction?

SHRI DIGAMBAR KAMAT

SIDDHI NAIKS DEATH

63. WILL the Minister for Home be pleased to state:

- (a) the details with copies of all the Police Records pertaining to the mysterious death of Siddhi Naik whose body was found in semi-nude condition at the Calangute Beach ;
- (b) the details with copies of correspondence between the Police and Doctors/Goa Medical College with respect to Medical Examination /Post Mortem of Siddhi Naik with copies of all Medical Investigation reports;
- (c) the details of the Post Mortem report as well as any other Investigation Report conducted by the Forensic Department on Siddhi Naik;
- (d) the present status of the investigation on the mysterious death of Siddhi Naik ;and
- (e) whether the Government will hand over the investigation to the CBI?

SHRI DIGAMBAR KAMAT

HERITAGE MONUMENTS AND HISTORICAL SITES

64. WILL the Minister for Archaeology be pleased to state:

- (a) the Taluka-wise details of Heritage Monuments and places of Historical Importance in Goa;
- (b) the present condition and status of the Heritage Monuments and places of Historical Importance in Goa with details thereof;
- (c) the details of the Memorials, Statues, Plaques, Stones, Monumental Items in Goa which are listed by the Archeology Department with details of their present condition and status ;
- (d) whether the Archaeology Department is aware of renovation/refurbishment /beautification of any Heritage Monuments and Places of Historical Importance being carried out; if so ,the details of each work separately with details of the Department, Consultant, Contractor carrying out the work;
- (e) whether the Archaeology Department is aware of the renovation work of Lohia Maidan at Margao;
- (f) whether the Archaeology Department has received any communication from any other Department pertaining to renovation work of Lohia Maidan with copies of all correspondence received and all replies made;
- (g) whether Lohia Maidan at Margao is listed as place of Historical Importance by Archaeology Department; if so, the action the

Department has taken to secure the Martyrs Memorial statue of Dr. Ram Manohar Lohia and other items of Historical Importance with all relevant details; and

- (h) whether the Archaeology Department is aware of the statue of Dr. Ram Manohar Lohia and Martyrs Memorial kept in abandoned condition at Lohia Maidan; if so, the action Department has taken with copies of all the relevant communication and copy of the Action Taken Report?

SHRI DIGAMBAR KAMAT

RECRUITMENTS IN AGRICULTURE DEPARTMENT

65. WILL the Minister for Agriculture be pleased to state:

- (a) the details of the total number of vacancies in the Agriculture Department from 2017 till date; with details such as name of the post, vacancies for the said post with other relevant details;
- (b) the details of the vacancies advertised by the Agriculture Department from 2017 till date along with copies of the advertisements ,date and name of the Publication etc.;
- (c) the details of the number of applications received for each post along with details such as name of applicant, address, qualification, date of birth;
- (d) the details of the current status of the vacancies including those which are already advertised;
- (e) the details of the written examinations/oral interviews conducted by the Department for various posts from 2017 till date, with details such as date and time of Examinations/Oral Interviews/place of examination, details of Examiners/Interviewers, details of candidates who appeared for the Exams/Oral Interviews along with details such as name, address and qualification of each individual separately; and
- (f) the details of recruitments done by the Agriculture Department from 2017 till date of each post with name of the person appointed and date of appointment?

SHRI DIGAMBAR KAMAT

RECRUITMENTS IN ARCHAEOLOGY DEPARTMENT

66. WILL the Minister for Archaeology be pleased to state:

- (a) the details of the total number of vacancies in Archaeology Department from 2017 till date with details such as name of the post, vacancies for the said post and other relevant details;

- (b) the details of the vacancies advertised by the Archaeology Department from 2017 till date along with copies of the advertisements ,date and name of the publication;
- (c) the details of the number of applications received for each post along with details of name of applicant, address ,qualification , date of birth;
- (d) the details of the current status of the vacancies including those which are already advertised;
- (e) the details of the written examinations/oral interviews conducted by the Department for various posts from 2017 till date with details such as date and time of examinations/oral interviews/place of examination, details of Examiners/Interviewers, details of candidates who appeared for the exams/oral interview such as name, address and qualification of each individual separately; and
- (f) the details of recruitments done by the Archaeology Department from 2017 till date such as the details of each post with name of the person appointed, date of appointment?

SHRI DIGAMBAR KAMAT

RECRUITMENTS IN CIVIL SUPPLIES AND CONSUMER AFFAIRS
DEPARTMENT

67. WILL the Minister for Civil Supplies be pleased to state:

- (a) the details of the total number of vacancies in the Civil Supplies and Consumer Affairs Department from 2017 till date such as name of the post, vacancies for the said post and other relevant details;
- (b) the details of the vacancies advertised by the Civil Supplies and Consumer Affairs Department from 2017 till date along with copies of the advertisements, date and name of the Publication;
- (c) the details of the number of applications received for each post such as of name of applicant, address ,qualification , date of birth;
- (d) the details of the current status of the vacancies including those which are already advertised;
- (e) the details of the written examinations/oral interviews conducted by the Department for various posts from 2017 till date with date and time of examinations/oral interviews/place of examination, details of Examiners/Interviewers, details of candidates who appeared for the exams/oral interviews such as name, address and qualification of each individual separately; and
- (f) the details of recruitments done by the Civil Supplies and Consumer Affairs Department from 2017 till date of each post with name of the person appointed, date of appointment?

SHRI DIGAMBAR KAMAT

RECRUITMENTS IN SOCIAL WELFARE DEPARTMENT

68. WILL the Minister for Social Welfare be pleased to state:

- (a) the total number of vacancies in Social Welfare Department from 2017 till date with details such as name of the post, vacancies for the said Post and other relevant details;
- (b) the details of the vacancies advertised by the Social Welfare Department from 2017 till date along with copies of the advertisements, date and name of the publication etc.;
- (c) the numbers of applications received for each post with details such as name of the applicant, address, qualification, date of birth;
- (d) the current status of the vacancies including those which are already advertised with details thereof;
- (e) the details of the written examinations/oral interviews conducted by the Department for various posts from 2017 till date such as date and time of examination/oral interview/place of examination, details of Examiners/Interviewers, details of candidates who appeared for the Exam/oral interviews with name, address and qualification of each individual separately; and
- (f) the details of the Recruitment done by the Social Welfare Department from 2017 till date with details of each post such as name of person appointed, date of appointed?

SHRI DIGAMBAR KAMAT

RECRUITMENTS IN TOWN AND COUNTRY PLANNING

69. WILL the Minister for Town and Country Planning be pleased to state:

- (a) the total number of vacancies in Town and Country Planning Department from 2017 till date, furnish details with name of the post, vacancies for the said Post and other relevant details;
- (b) the details of the vacancies advertised by the Town and Country Planning Department from 2017 till date along with copies of the advertisements, date and name of the publication;
- (c) the numbers of applications received for each post with details along with name of the applicant, address, qualification, date of birth;
- (d) the details of the current status of the vacancies including those which are already advertised;
- (e) the details of the written examinations/oral interviews conducted by the Department for various posts from 2017 till date such as date and time of examination/oral interview/place of Examination,

details of Examiners/Interviewers, Candidates who appeared for the Exam/oral interviews with name, address and qualification of each individual separately; and

- (f) the details of the Recruitment done by the Town and Country Planning Department from 2017 till date with details of each post with name of person appointed, date of appointed?

SHRI DIGAMBAR KAMAT

RECRUITMENTS IN POWER DEPARTMENT

70. WILL the Minister for Power be pleased to state:

- (a) the total number of vacancies in Power Department from 2017 till date with details such as name of the post, vacancies for the said Post and other relevant details;
- (b) the details of the vacancies advertised by the Power Department from 2017 till date along with copies of the advertisements, date and name of the publication etc.;
- (c) the numbers of applications received for each post, furnish details along with name of the applicant, address, qualification, date of birth;
- (d) the current status of the vacancies including those which are already advertised with details thereof;
- (e) the details of the written examinations/oral interviews conducted by the Department for various posts from 2017 till date with details such as date and time of examination/oral interview/place of examination with details of Examiners/Interviewers, candidates who appeared for the Exam/oral interviews with name, address and qualification of each individual separately; and
- (f) the details of the Recruitment done by the Power Department from 2017 till date of each post with name of person appointed, date of appointed?

SHRI DIGAMBAR KAMAT

GOLDEN JUBILEE PROJECT AT CUNCOLIM

71. WILL the Minister for Urban Development be pleased to state:

- (a) the date of laying of the foundation stone for the Golden Jubilee Project in Survey No. 174/1 at Tollebhat Cuncolim;
- (b) the date of completion of the said Project along with the date on which the said Project was inaugurated with details such as names of the persons that inaugurated the said Project;
- (c) the details of the tender process with copies of tender notice, bids received, work order copy, financial approvals;

- (d) the details of the estimated cost and the actual expenditure incurred on the said Project;
- (e) the details with copies of all the permissions taken from various Authorities for the said Project;
- (f) whether the said Project is completed in all respects and whether necessary permissions have been obtained from the concerned Authorities which are required on completion of the Project, if so, furnish copies of all permissions obtained, if not, the reasons for the same;
- (g) whether Occupancy Certificate has been obtained from the concerned Authorities for the said Project; if so, furnish copy of the same; and
- (h) whether any shops/premises in the said Project are allotted to any Individual/Department/Organisation with details thereof along with copy of the letter of Allotment/Agreement?

SHRI DIGAMBAR KAMAT

ARTISTES OF GOA

72. WILL the Minister for Art and Culture be pleased to state:

- (a) whether the Government has records of all the Goan artistes that have excelled at the National and International level representing the State in various programmes/concerts/festivals and other activities by winning awards/prizes, if so, the details such as names of the artistes, award/prize won, category of event represented, category of activity or performance, if not, the reason therefor ;
- (b) the list of Goan Artistes who have been conferred with Padma Awards and Gomant Vibhushan Awards till date;
- (c) whether the Government has rewarded all those who have excelled at National and International level by winning awards/prizes by participating in various programmes/concerts/ festivals and other activities; if so, the details of rewards given; if not, the reasons for the same
- (d) whether the Government has any Scheme to reward the Artistes who have received recognition at National and International level; if so, the details of the Scheme and beneficiaries of the Scheme from its inception till date; and
- (e) whether the said Scheme is still in force or withdrawn by the Government with details and appropriate reason therefor with details thereof along with the list of the Artistes rewarded under the said Scheme till date?

SHRI DIGAMBAR KAMAT

RENEWABLE ENERGY

73. WILL the Minister for Power be pleased to state:

- (a) the solar power generation targets set by the Government by 2021;
- (b) the total solar power generated in the State till 2021 with details thereof;
- (c) the details of the amount spent on subsidy for solar power generation;
- (d) the year-wise details on the Renewable Purchase Obligation (RPO) of the State of Goa from the time of introduction of RPO till date;
- (e) the details in tabular format of all the RECs (Renewable Energy Certificates) purchased by Government from the time of the RPO (renewable purchase obligation), provide date of purchase, quantity, rate of certificate, name of selling institution/company, total amount bought and total amount paid month-wise;
- (f) the details in tabular format of all the RECs (Renewable Energy Certificates) sold by Government of Goa from the time of the RPO (renewable purchase obligation), provide date of sale, quantity, rate of certificate, name of purchasing institution/company, total amount sold and total amount received month-wise;
- (g) whether an Audit has been conducted of RPO by any entity; if so, furnish the Audit report of all the years of RPO; and
- (h) furnish copies of all the reports submitted to the Central Government with regards to the RPO year-wise from the inception of RPO? (The above information may be provided as soft copy).

SHRI DIGAMBAR KAMAT

TAP WATER CONNECTION

74. WILL the Minister for Public Works be pleased to state:

- (a) whether every household in the State is connected with tap water;
- (b) whether every household in the State receives uninterrupted tap water for 24x7 and 365 days;
- (c) the number of households in the State and whether every household in urban areas in the State is connected with tap water;
- (d) whether every household in rural areas in the State is connected with tap water;
- (e) the number of households in urban areas of the State that do not receive regular tap water;
- (f) the number of households in rural areas of the State that do not receive regular tap water to every household in the State;

- (g) the measures the Government has taken to ensure supply of uninterrupted tap water to every household in the State; and
- (h) whether the Government has provided public tap water facility in any part of the State with details along with location?

SHRI DIGAMBER KAMAT

REPAIR OF ROADS

75. WILL the Minister for Public Works be pleased to state:

- (a) the year-wise details of the works of repair/maintenance of roads taken up in the State from 2017 till date;
- (b) the year-wise details of expenditure incurred on repair/maintenance of roads in the State from 2017 till date;
- (c) the year-wise details of expenditure incurred on filling up of potholes in roads in the State from 2017 till date; furnish separate statement/list with all the details;
- (d) whether the Government has started hot mixing/repair of roads in the State in the year 2021; if so, the Constituency-wise details of each work with current status;
- (e) whether any hot mixing/repair work on any particular stretch of road is left incomplete or abandoned; if so, the Constituency-wise details with reasons for the same; and
- (f) whether the Government has prepared any schedule for repair/maintenance/ hot mixing of roads in the State in the year 2021; if so, the details thereof?

SHRI DIGAMBER KAMAT

SOCIAL WELFARE SCHEMES

76. WILL the Minister for Social Welfare be pleased to state:

- (a) the number of Social Welfare Schemes that are in operation from 2017 till date; furnish the details of each Scheme separately with the copy of Notification and Amendments to the same if any;
- (b) the number of beneficiaries under each Social Welfare Scheme in the State; furnish the details of beneficiaries under each Scheme separately with their name, address, age and other details of the beneficiary;
- (c) the payment schedule of the Financial Assistance/Pension given to the Social Welfare beneficiaries under various Schemes; furnish the details whether the same is on weekly, fortnightly, monthly quarterly, half yearly or yearly basis and whether the Government ensures that the beneficiaries receive the same on time;

- (d) the details of the payments released to various Beneficiaries of the Social Welfare Scheme from 2017 till date; furnish the month-wise details of each Scheme separately;
- (e) the details of the pending payments released to various beneficiaries of the Social Welfare Scheme from 2017 till date; with month-wise details of each Scheme separately;
- (f) whether the Government has issued any notification with respect to Government Employees availing the benefits under the Social Welfare Schemes; if so, furnish copies of the notification and amendments if any and its financial implications on the beneficiaries as well as the Government; and
- (g) whether the Government has directed the Government Employees who were the beneficiaries of the Social Welfare Schemes to return/refunds the amount of the Financial benefits received by them earlier; if so, the details of all such beneficiaries who have been asked to return/refund the amount, with their names and address and the amount to be returned/refunded by them?

SHRI ALEIXO REGINALDO LOURENCO

PERFORMANCE OF BPAMS SOFTWARE

77. WILL the Minister for Town & Country Planning be pleased to state:

- (a) the details of all plans approved under BPAMS software in the last two years;
- (b) whether it is true that several Architects and Engineers are facing difficulties in getting plans approved through BPAMS consequently causing inconvenience to the common man seeking to build a single-family house;
- (c) whether the Government has considered discontinuing with BPAMS; and
- (d) in case Government is satisfied with BPAMS then the reason for not including multi-family dwelling and mega-Project approvals under BPAMS?

SHRI ALEIXO REGINALDO LOURENCO

ILLEGAL HILL AND TREE CUTTING

78. WILL the Minister for Town & Country Planning be pleased to state:

- (a) whether the Government is aware of the illegal hill and rampant tree cutting that was done to promote the development of plots in Survey No. 196/Sub Div No 1 in the Village Torxem in Pernem

Taluka; and also of such illegalities happening in a big way in other parts of Goa including Curtorim, Nuvem and Calangute Constituencies;

- (b) if so, the details of land owner and whether necessary licenses/permissions were obtained from concerned Authorities; and
- (c) the action taken by the Government against such illegalities in the Village Torxem, in Pernem Taluka and in Curtorim, Nuvem and Calangute Constituencies; if not, the reasons therefor?

SHRI ALEIXO REGINALDO LOURENCO

PENSION APPLICATIONS RECEIVED

79. Transferred to Education and replied as Unstarred LAQ No. 108 on 18.10.2021.

SHRI ALEIXO REGINALDO LOURENCO

KRISHI CARDS

80. WILL the Minister for Agriculture be pleased to state:

- (a) the number of Krishi Cards that are blocked due to inappropriate share claimed by the co-owners in the State with Constituency-wise and Panchayat-wise details of the procedure to recover the original status of the Krishi Cards from the blocked category;
- (b) the procedure to be followed to change her/his status of Krishi Card if the other co-owner does not wish to change the status of the blocked Krishi Card;
- (c) whether the Zonal Agriculture officer has the power to conduct hearing of all the co-owners in order to recover the original status of the Krishi Cards from the blocked category ;
- (d) if not, who is the Competent Authority from Agriculture Department to conduct hearing of all the co-owners in order to recover the original status of the Krishi Cards from the blocked category, with case-wise details thereof; and
- (e) whether all the farmers are in possession of Krishi Cards and if not whether any survey will be conducted to find out if there are any issues pertaining to the same with details thereof?

SHRI ALEIXO REGINALDO LOURENCO

TRANSFORMERS AND ELECTRIC POLES

81. WILL the Minister for Power be pleased to state:

- (a) whether it is a fact that there is need for more transformers and electric poles in Canacona Constituency and Curtorim Constituency; if so, the Village Panchayat and Municipality area-wise details thereof;
- (b) whether the Government is aware that there are corroded old iron/concrete electricity poles in Canacona Constituency and Curtorim Constituency; if so, the total number of poles to be replaced as on date; and
- (c) the time frame by when they will be replaced with details thereof?

SHRI ALEIXO REGINALDO LOURENCO

FARMING MACHINERIES

82. WILL the Minister for Agriculture be pleased to state:

- (a) the category-wise details of the tractors /power tillers/ harvesting machines and other equipment's given to farmers under various Schemes from 1.4.2014 till date;
- (b) the Village-wise, Taluka-wise, Constituency-wise address and Scheme-wise details thereof;
- (c) the Scheme-wise, Village-wise and Constituency-wise number of pending cases of applications under various Schemes both under new and replacement Schemes, with details such as name of beneficiary, make, address; and
- (d) the reason for the pendency of the applications for the tractors/power tillers/ harvesting machines and other equipment's, with Scheme-wise, Village-wise and Constituency-wise details such as name of beneficiary, make, address,?

SHRI ALEIXO REGINALDO LOURENCO

GOA WASTE MANAGEMENT CORPORATION

83. WILL the Minister for Waste Management be pleased to state:

- (a) the quantum of garbage collected by GWMC from all Panchayats in past 18 months with month-wise Panchayat-wise details of volume weight;
- (b) the number of complaints GWMC has received regarding foul smell from VP Rumdamol (Davorlim Navelim) since 2017;
- (c) the status of those complaints with details thereof ;
- (d) whether the VP Rumdamol garbage site is currently fenced on all sides so that stray cattle cannot enter the site; if not, the reasons for delay in fencing the site (funds/Court stay/NGO);

- (e) whether any treatment plants were constructed in past two years; and
- (f) the details of all machinery installed in those plants and the reasons for the delay in starting operations of the treatment therefor?

SHRI ALEIXO REGINALDO LOURENCO

**UNDERGROUND POWER CONNECTION OF MARGAO MUNICIPAL
& CURTORIM CONSTITUENCY**

84. WILL the Minister for Power be pleased to state:

- (a) the details of the number of houses in Margao Municipal Councils ward 23, 24, 25 under Curtorim Constituency for which underground power connection is pending till date; and
- (b) the proposed time frame for commencement and completion of the Project in the above areas?

SHRI ALEIXO REGINALDO LOURENCO

CRZ PERMISSIONS FOR SEASONAL TEMPORARY STRUCTURES

85. WILL the Minister for Environment be pleased to state:

- (a) the details of all permissions for seasonal temporary structures for Tourism purposes issued by CRZ authority in last two years;
- (b) whether any applications for such permissions were rejected kept in abeyance, or deferred in last two years;
- (c) if so, the details of all such cases with reasons for rejection; and
- (d) whether CRZ Authority ensures that permission is not granted for seasonal temporary structures on sand dunes and other eco-sensitive areas?

SHRI ALEIXO REGINALDO LOURENCO

DETAILS OF WORKS TENDERED

86. WILL the Minister for PWD be pleased to state:

- (a) the details of works tendered and work order issued or status from 1.7.2019 till date Constituency-wise for capital and revenue works;
- (b) the details of works completed as on date of above work;
- (c) the details of all pending bills due for payment till date;
- (d) the number of bills paid till date and bills still unpaid with reasons for pendency in payment with details; and
- (e) the time frame by which all the pending bills will be settled?

SHRI ALEIXO REGINALDO LOURENCO

RENOVATION OF FOOTPATHS

87. WILL the Minister for Urban Development be pleased to state:

- (a) whether the Corporation of City of Panaji has implemented the work/Projects such as renovation of footpaths in the City of Panaji, Semi- Pedestrianization of Atmaram Borkar Road, beautification of children parks from the year 2016;
- (b) if so, the details of amounts spent on each of the said work/ Project and the status of the same as in date;
- (c) the details of the completed/incomplete projects handed over to the Corporation by the GSIDC for maintenance/ supervision since the year 2016; and
 - a. the status of same and details of amounts spent on maintenance of /income generated from each of the project by the Corporation?

SHRI ALEIXO REGINALDO LOURENCO

EDUCATION QUALIFICATION OF THE EXECUTIVE DIRECTOR

88. WILL the Minister for Finance be pleased to state:

- (a) the details of the educational qualification and experience criteria prescribed for the appointment of the Executive Director- Finance by the Goa State Infrastructure Development Ltd.;
- (b) whether the educational qualification certificates of the successful candidate were verified with the originals by the members of the interview panel; if so, whether copies of the said certificates are available with the GSIDC;
- (c) the year of completion of Degree/ Diploma of Master of Administration by the Executive Director- Finance and percentage of marks/ grade obtained by him with details thereof; and
- (d) the details of the employees recruited on contract basis by GSIDC for the period of two years or more since year 2016 without obtaining Cabinet approval?

SHRI ALEIXO REGINALDO LOURENCO

JUDGEMENT OF THE HON'BLE HIGH COURT OF BOMBAY

89. WILL the Minister for Co-operation be pleased to state:

- (a) the details of the Judgement passed by Hon'ble High Court of Bombay at Goa in the Writ Petition Number 1209 of 2021 indicating whether the same has been honoured by the Registrar of Co-operative Societies;

- (b) the present status of the Board of Directors of Sahakar Urban Co-operative Credit Society Ltd, Vasco- Goa in pursuant to said Judgement ;
- (c) the category-wise details of the Directors of said Society representing the Board of Directors of the Goa State Co-operative Bank Ltd.;
- (d) the reasons for issuing order no.67-25-2009/INSP/DIRECTV/RCS/2481 dated:01/12/2009 with details; thereof and
- (e) the reasons for revoking said order vide letter no :3 -1-Urban TS-11/SZ/2017/RCS/VOL1/4758 dated: 15/01/2020 indicating whether withdrawn from retrospective date?

SHRI ALEIXO REGINALDO LOURENCO

RISK DUE TO OPEN SWITCH BOXES ON POLES

90. WILL the Minister for Power be pleased to state:

- (a) whether the Department is aware of the switch boxes that are open or that do not have a lid that may risk the life of children;
- (b) whether the Department has pro-actively taken any formal/informal inspection drive of all the open switch boxes below the electricity poles in all Talukas, the details of the findings thereof;
- (c) the details of the outcome of the awareness drive by the Department conducted to encourage the public to report matters like open switch boxes or street lights that are on during the day;
- (d) the details of switch boxes on electricity poles whose front cover is missing in Salcete Taluka; and
- (e) the estimated date by when the Department is planning to put a cover on the open switch boxes?

SHRI ALEIXO REGINALDO LOURENCO

TRANSFERABLE DEVELOPMENT RIGHTS

91. WILL the Minister for Town & Country Planning be pleased to state:

- (a) the details of all cases of transferable development rights and transferable development rights for posterity granted under the Goa TCP Amendment Act 2018; and
- (b) the details of all cases of acquisition of land by according transferable development rights in the last three years?

SHRI ROHAN KHAUNTE

GOA MINERAL DEVELOPMENT CORPORATION

92. WILL the Minister for Mines & Geology be pleased to state:

- (a) the details of all mines in the State of Goa along with the following details for each mine in the State:
 - (i) lease owner;
 - (ii) lease period;
 - (iii) owner of surface rights;
 - (iv) survey number;
 - (v) area;
 - (vi) area to be mined;
 - (vii) details, status and copies of EC approval;
 - (viii) details, status and copies of forest approval;
- (b) the details of the composition of the Goa Mineral Development Corporation which is created under the Goa Mineral Development Corporation Act 2021 along with copies of the member list, agenda items and minutes of all meetings held by the Corporation till date;
- (c) the number of mines that are available under Goa Mineral Development Corporation and Government for auction or getting under the ambit of the Corporation, with details and copies thereof;
- (d) whether any impact assessment of restarting mining on the local villagers and other concerned stakeholders has been assessed prior to formation of the Goa Mineral Development Corporation, if so, furnish details along with copies, if not, the reasons therefor;
- (e) whether the Government has commenced auction of mining leases, if so, furnish details along with copies of the corresponding Cabinet approvals, cabinet notings, file notings and approvals in this regard; if not, the reason therefor;
- (f) the detailed plan, copies of all Cabinet notings, file notings, Government notings with respect to renewal of mining leases or auction of new leases or continuation of new leases which have expired;
- (g) the details of the Agency appointed for identifying/ exploration of minerals along with the copies of all work orders, contracts, mode of appointment, tender copies, bids submitted, list of participants, bids submitted by participants, period of contract and money to be paid to the Agency and whether the appointment is done by the Government or under the Goa Mineral Development Corporation; and
- (h) whether there is any case pending before any Court in the country relating to auctioning of mining leases, if so, furnish details along

with copies of all orders in the case and the present and future effect of the case on the auctioning of mining leases in the State?

SHRI ROHAN KHAUNTE

CASINO OPERATION IN THE STATE

93. WILL the Minister for Home be pleased to state:

- (a) the details of all On-shore and Off-shore casinos operating in the State as on date along with the name of the casino, the area of operation, name of the Company operating the casino, capacity, type of casino, copies of all licenses/ permissions/ NGOs issued and details of all fees paid by the casino as on date;
- (b) the details of all new on-shore and off-shore casinos that are in process of starting operations in the State along with the name of the casino, the area of operation, estimated revenue generation, name of the company operating the casino, capacity, type of casino, copies of all licenses/ NOCs issued and details of all fees paid by the casino as on date;
- (c) the details of all on-shore and off-shore casinos who have outstanding payments with respect to their licenses along with their name, name of the owner, location, outstanding amount to be paid and action taken by the Government against such casinos;
- (d) the details and copies of the proposal for shifting/ moving the casino from Mandovi River to any other location/ river in the State along with copies of all cabinet approvals, cabinet notings, file notings and Government notings in this regard;
- (e) the copies of all waivers/ moratorium given to casinos operators in the State during the COVID-19 pandemic along with the details of the total amount that the Government would earn if the waiver/ moratorium was not given;
- (f) the details and copies of the current fees applicable to casino vessels in the State as on date;
- (g) the details and copies of all complaints relating to illegal casino operations and illegal activities in casinos reported in the last 10 years along with the name of the complainant, complaint details and action taken report as on date;

SHRI ROHAN KHAUNTE

**PREPARATION OF THE COASTAL ZONE MANAGEMENT PLAN
2021 (CZMP)**

94. WILL the Minister for Environment be pleased to state:

- (a) the present status of the Coastal Zone Management Plan 2021 along with the number of days it is delayed and the reasons for delay in the finalization of the CZMP 2021;
- (b) the details of the total amount spent on the process of preparation of the CZMP 2021 as on date including the detailed breakup of the money spent on the Consultant and the money spent on conducting public hearings;
- (c) the copies of the report prepared by National Centre for Sustainable Coastal Management (NCSCM) and Goa Government on the draft CZMP 2021 along with details of the map used for the preparation of CZMP 2021;
- (d) the estimated timeline for finalization of the draft CZMP 2021 with details along with the copies of the order of the NGT with regard to the finalization of the CZMP 2021 along with the copies of the extension provided for finalization of CZMP;
- (e) the District-wise details of the Public Hearing conducted on 08/07/2021 along with the number of objections recorded, number of persons registered, number of persons who spoke with details of the Presiding Officer and minutes of the public hearing conducted in North and South Goa Districts;
- (f) the present status of each objection recorded in the Public Hearing conducted on 08/07/2021 including those raised by Panchayat bodies and whether the same are incorporated in the draft CZMP 2021?

SHRI ROHAN KHAUNTE

TARBALLS ON GOAN BEACHES

95. WILL the Minister for Environment be pleased to state:

- (a) the details of all complaints/concerns/letters received with respect to the presence of tar balls and oily/greasy liquid on Goan beaches and coastline as on date along with the copies of the complaints/letters, name of beach and the action taken report as on date;
- (b) the copy of the study conducted on the presence, source of such tarballs and ill-effect of tar balls on Goan beaches as on date along with the list of all beaches in the State where the presence of such tar balls are reported;
- (c) whether the issue of repeated presence of tar balls on Goan beaches has been brought to the attention of the Central Government till date; if so, the copies thereof; if not, the reasons therefor?

SHRI ROHAN KHAUNTE

STATUS OF VIGILANCE COMPLAINTS

96. WILL the Minister for Vigilance be pleased to state:

- (a) the details of all vigilance complaints pending investigation as on date along with copies of the complaint, name of the complainant, date of filing the complaint, file number, name of person against whom complaint is filed, reason for pendency and estimated time frame for completing inquiry;
- (b) the details of all vigilance complaints against Government servants which are pending as on date along with copies of the complaint, name of the complainant, date of filing the complaint, file number, name of person against whom complaint is filed, designation and Department concerned, reason for pendency and estimated time frame for completing inquiry;
- (c) the details of all vigilance complaints filed by Government servants which are pending as on date along with copies of the complaint, name of the complainant, designation and Department concerned, date of filing the complaint, file number, name of person against whom complaint is filed, reason for pendency and estimated time frame for completing inquiry;
- (d) the details of all vigilance complaints filed by all Ministers/MLAs of the Goa Legislative Assembly in the last 10 years along with copies of the complaint, date of filing the complaint, file number, name of person against whom complaint is filed, reason for pendency and estimated time frame for completing inquiry;
- (e) the year-wise detailed list and copies of all orders of the Goa Lokayukta passed in the last 5 years along with the action taken report on each order as on date, copies of all notings, cabinet notings and Government orders passed in this regard;
- (f) whether there is a prescribed time frame under law for disposing vigilance complaints with details including copies of the relevant provision of law?

SHRI ROHAN KHAUNTE

CRIMES AGAINST WOMEN

97. WILL the Minister for Home be pleased to state:

- (a) the Constituency-wise details of all raids conducted relating to female human trafficking in the last 10 years along with details of the raid, date of raid, place of raid, name of accused, FIR details and present status of the case;

- (b) the Taluka-wise and Constituency-wise details of all crimes recorded against women in the following categories along with date of recording crime, name of Police Station, details of the accused, FIR number, details of investigation officer, nationality, reasons for pendency and present status of the case as on date in the last 5 years:
 - (i) rape;
 - (ii) murder;
 - (iii) flesh trade;
 - (iv) commercial sexual activities;
 - (v) Abduction;
 - (vi) Kidnapping of minor girl child;
- (c) whether there is any proposal for setting up Special Courts under Section 22A of the Immoral Traffic (Prevention) Act, 1956 for the State, if so, the details along with copies of all Government notings, file notings, Cabinet approvals and Cabinet notings;
- (d) the details of the steps taken and proposed to be taken by the Government to increase the safety of Women and Children in the State; and
- (e) the number of routine inspections that have been carried out on locations that have been raided till date with Constituency-wise details along with the date of inspection and copy of inspection report?

SHRI ROHAN KHAUNTE

WATER TANKER SCAM

98. WILL the Minister for Public Works be pleased to state:

- (a) the present status of the file laid on the table of the house by MLA Shri Rohan Khaunte during the July 2021 Assembly Session;
- (b) the details of the method of tendering, tender documents, bids submitted by each participant, copies of work order, work order amount and status of work allotted to each tanker assigned to provide water to Porvorim Constituency during the last 2 years;
- (c) the details and copies of the bills raised, bills cleared and bills pending as on date pertaining to the following Agreement Numbers which relates to the private tanker bearing No. GA-03-W-5826 operated in Division XVII of Porvorim Constituency along with copies of all file notings, Government notings and Government approvals approving the bills and the details of the person verifying and approving these bills, a) 03/2019-20 PORVORIM operating in Socorro, Salvador Do Mundo and Sangolda (part), b) 55/2020-21

PORVORIM operating in Socorro, Salvador Do Mundo and Sangolda (part);

- (d) whether the Government is aware that the tanker providing water to the areas facing water shortage are provided of maximum of 2000 liters of water per house, if so, the details and copies of the order/ notification under which such quantity of water is supplied and the basis on which such quantity is fixed/ supplied and present status of such notification/ order as on date; and
- (e) the present status of the assurance made by the Chief Minister on the Rs. 100/- inspection charges levied on water bills to be kept in abeyance along with copies of all Government notifications/ orders in this regard?

SHRI ROHAN KHAUNTE

FINANCIAL STATUS OF THE STATE

99. WILL the Minister for Finance be pleased to state:

- (a) the present status of the amount to be received by the State from the Centre towards the Liberation Day Celebration 2021 along with the copies of all the correspondences in this regard as on date;
- (b) the details of the total State Public Debt under on the State as on 31/03/2021;
- (c) the details of the total loan availed by the Government as on date along with the reason for availing the loan, interest paid on the loan, principle amount borrowed, date of availing the loan, tenure of loan, interest rate, amount paid as on date and amount pending to be paid as on date;
- (d) the details of the total borrowing under various heads of the State as on date, with details thereof;
- (e) the details of various sources of income/ revenue generated for the State in the last 5 years;
- (f) the details of the revenue generated from levy of VAT on petrol and diesel for the last 3 years along with the VAT rates applicable during the last 3 years on Petrol and Diesel in the State;
- (g) the year-wise details of all the amount that is payable by the Centre to the State as on date under the following Heads as on date;
 - (i) GST;
 - (ii) Grant-in-Aid;
 - (iii) Liberation Day Funds; and
 - (iv) Others?

SHRI ROHAN KHAUNTE

GOA TAMNAR TRANSMISSION PROJECT LIMITED

100. WILL the Minister for Power be pleased to state:

- (a) the present status and details of the Transmission Service Agreement signed by the Government with Goa Tamnar Transmission Project Limited along with its implications and scope of the Project;
- (b) the details of the Agency carrying out the Goa Tamnar Power Project along with the estimated cost of the Project with details of the executing Agency, cost paid to the Agency and copies of all work orders/ contracts;
- (c) the details of the benefit and use of the Goa Tamnar Power Transmission Project/ Laying of 440KV Power Transmission Line and the reason the route through the densely forested Mollem National Park and Bhagwati Wildlife Sanctuary was chosen for the Project with details thereof;
- (d) the details of all the work taken up by the Government on the Tamnar Power Project as on date along with the copies of all permissions/ NOCs/ approvals and licenses issued to M/s Goa Tamnar Transmission Project Limited and Sterlite Power; and
- (e) the copies of the agenda items/ notes and minutes of meeting of the Standing Committee on Power System and Planning from 2017 till date?

SHRI ROHAN KHAUNTE

NEW ZUARI BRIDGE

101. WILL the Minister for Public Works be pleased to state:

- (a) the present status of the new Zuari Bridge starting from Verna to Bambolim along with its commencement date, date of completion, approved cost of the Project, revised cost of the Project and estimated cost of the Project as on date;
- (b) the details of all Contractors and Consultants appointed to carry out the construction of the New Zuari Bridge, tender copies, list of participants, bids submitted by each participants, bids submitted by each participant, copies of work orders/ contract and complaints filed against the contractor/ consultant as on date;
- (c) the details of the penalty levied on the contractor/ consultant for delay in completion of the works on the construction of the New Zuari Bridge; and
- (d) whether the Government is aware of the poor condition/ substandard works of the road from Cortalim junction to Bambolim

and further the uneven RCC road newly built from Bambolim to Mercedes junction; if so, the details of the action taken in the matter?

SHRI ROHAN KHAUNTE

MAJOR PORTS ACT 2020

102. Transferred to Revenue and replied as Unstarred LAQ No. 109 on 18.10.2021.

SHRI ROHAN A KHAUNTE

SUPPORT TO FARMERS IN THE STATE

103. WILL the Minister for Agriculture be pleased to state:

- (a) the Taluka-wise and Constituency-wise details of all farmers who have not received compensation for damage to their crops till date along with the name of the applicant address, location of land, cause of damage, site inspection report, reasons for pendency and compensation claimed;
- (b) the details of all subsidiaries pending to be paid to farmers for the last 5 years along with names of farmers, names of farmers clubs, amount to be paid and reasons for pendency;
- (c) the details of all the Schemes introduced to support and assist farmers/ agriculture in the State for the last 3 years along with the number of people who have benefited under each Scheme, amount disbursed under each Scheme and amount pending to be paid under each Scheme;
- (d) the Taluka wise and constituency wise details of all farmers who are holding Krishi Cards and those who are awaiting to be issued Krishi Cards as on date along with their names, address, application number and register number;
- (e) the Taluka-wise details of the amount of land under agriculture for the last 5 years along with the area of land kept fallow as on date; and
- (f) the details of the crops grown by the Department for the last 5 years?

SHRI ROHAN A KHAUNTE

ILLEGALITIES BY TIRUPATI MULTISTATE CO-OPERATIVE SOCIETY LTD.

104. WILL the Minister for Co-operation be pleased to state:

- (a) the action taken on the file placed on the Table of the House by MLA, Shri. Rohan Khaunte during the January 2021 Assembly Session with details along with the action taken report;
- (b) the details of the action taken by the State Government on the illegalities by Tirumala Tirupati Multistate Co-operative Credit Society Ltd as on date along with the present status of operation of the said Co-operative credit Society till date;
- (c) the number of complaints that have been received by the Department against Tirupati Multistate Co-operative Credit Society Ltd till date; furnish details along with copies of the complaints and the action taken by the Department in this regard; and
- (d) the details and copies of all permissions/ licenses/ NOCs/ approvals issued to Tirupati Multistate Co-operative Credit Society Ltd by all Central and State authorities by which it is running its operations in the State of Goa?

SHRI ROHAN A KHAUNTE

UNDERGROUND CABLING WORKS IN THE STATE

105. WILL the Minister for Power be pleased to state:

- (a) the Constituency-wise details of all areas where underground cabling is being done along with the present status thereof, date of starting the work, date of completion of the work, Agency appointed for carrying out the works, mode of appointment, date of appointment, tender copies and copies of work order issued, areas covered and cost of the Project;
- (b) the Constituency-wise details of all areas where underground cabling work is approved and work order is issued but work has not commenced till date along with the name of the contractor/ consultant appointed, date of appointment, mode of appointment, area covered and reasons for delay in commencing work;
- (c) the details and copies of all proposals pending for undertaking the works of underground cabling in the State as on date along with the details of the area, date of proposal, copies of proposal and reasons for pendency;
- (d) the Constituency-wise details of all areas where up-gradation of underground cabling work is being done along with the present status thereof, date of starting the work, date of completion of work, Agency appointed for carrying out the works, mode of appointment, date of appointment, tender copies and copies of work order issued, areas covered and cost of the Project;

- (e) the constituency wise details of all areas where up-gradation of underground cabling work is approved and work order is issued but work has not commenced till date along with the name of the contractor/consultant appointed, date of appointment, mode of appointment, areas covered and reasons for delay in commencing work;
- (f) the details along with copies of all proposals pending for undertaking the works of up gradation and underground cabling in the State as on date along with the details of the area, date of proposal copies of proposal and reasons for pendency?

SHRI WILFRED D'SA

DEED OF EXCHANGE IN SALCETE TALUKA

106. WILL the Minister for Public Works be pleased to state:

- (a) the details of copy of exchange of land from Survey No.1/1 of village Betalbatim of Salcete Taluka to Mr. Joao Fernandes alias John Fernandes alongwith;
 - (i) the notings of the file;
 - (ii) furnish copy of Deed of Exchange at Sr. No. 2020/MGO/2020 dated 10/08/2020;
 - (iii) furnish copy of the order no. PWD/WD-VI(R/s)ADM/F-67/2001-20/2154 dated 20/02/2020;
 - (iv) furnish copy of the letter No. 43/06/2019-Rev/1980 dated 05/02/2020
 - (v) furnish copy of the TCP Board meeting dated 11/01/2019
 - (vi) furnish copy of the technical clearance order dated 6/03/2019
- (b) furnish copy of all the noting of PWD files correspondence to the original file for exchange of land;
- (c) furnish copy of Cabinet approval for Survey No.1/1 of village Betalbatim;
- (d) the details of acquisition of land;
- (e) whether Collector has verified the fact before the exchange of land; and
- (f) if so, furnish copy of the findings, verification and site report as per letter No.43/06/2019-Rev/10594 dated 19/09/2019 address to Principal Chief Engineer PWD, Altinho Panaji?

SHRI VIJAI SARDESAI

RESERVATION FOR BHANDARI SAMAJ

107. WILL the Minister for Social Welfare be pleased to state:

- (a) the percentage of reservation for the Naik Bhandari Samaj/Community under the OBC category for promotion in Group A, B, C, and D categories of posts in Goa Government;
- (b) the backlog of vacant posts in all Government Departments for SC, ST, OBC and various other categories; and
- (c) whether the Government has any target to fill the backlog; if so, when?

SHRI VIJAI SARDESAI

CLEARANCE OF DUES OF RETIRED GOVERNMENT SERVANTS

108. WILL the Minister for Finance be pleased to state:

- (a) the details of how many A,B,C,D grade Government servants retired till date since April 2017;
- (b) the details whether all their PF and other benefits are paid to them; and
- (c) the details of employees whose financial settlements are pending and reasons therefor? (give in tabulated form).

SHRI DIGAMBAR KAMAT

COLLECTION OF FUNDS UNDER CHIEF MINISTER'S RELIEF FUNDS

109. WILL the Minister for Finance be pleased to state:

- (a) the total amount of funds received as on date towards Chief Minister Relief Fund (CMRF) Goa Covid-19 Pandemic Funds;
- (b) the details of the Bank Account of Chief Minister Relief Fund Goa Covid-19 Pandemic Fund;
- (c) furnish copy of the Government Notification under which the said Account was initialized / formed;
- (d) whether there is only one account under Chief Minister Covid Relief Fund, if not, the details of the other account where amounts were accepted for Covid 19 Pandemic;
- (e) the name and designation of the Officers and Committees responsible for the spending the Covid-19 funds and maintaining the accounts of the same;

- (f) furnish copy of the Bank Account Statement with respect to the Chief Minister Relief Fund (Covid-19 Pandemic Fund) and all other accounts in which the funds were collected for Covid Relief;
- (g) the details of all contributions received towards the account from Individual /Institution/Companies along with name and address of contributor/donor and the amount contributed/donated along with date of transaction;
- (h) the details of contributions received from Members of the Goa Legislative Assembly/Ministers with details of amount contributed;
- (i) the details of contributions received from Government Officials/ Government employees with details such as their names, department and amount contributed etc.;
- (j) the present account balance of the said account; and
- (k) the department-wise and category-wise/item-wise details of the allocation/utilization of the above funds as received under the Chief Minister Relief Fund Covid-19 Funds for various purposes/ Heads as accounted and utilized as on date?

SHRI ALEIXO REGINALDO LOURENCO

FORENSIC LABORATORY

110. WILL the Minister for Home be pleased to state:

- (c) the number Forensic labs exists in the State, furnish details such as type and location;
- (d) the number of times the DNA samples sent to Central Forensic Science Laboratory (CSFL) at Hyderabad, furnish details of cost occurred under various line items (transport, testing charges etc.) from 1st April, 2012 till date;
- (e) the number of times DNA samples sent to Centre for DNA Fingerprinting and Diagnostics (CDFD) at Hyderabad, furnish details of cost occurred under various line items (transport, testing charges etc.) from 1st April, 2012 till date;
- (f) the number of times DNA samples sent to Centre other than above (b) and (c), furnish details of cost occurred under various line items (transport, testing charges etc.) from 1st April, 2012 till date; and
- (g) the status of Goa Forensic Science Laboratory (GFSL), furnish details of tests that can be conducted in this laboratory and tests that cannot be conducted here and whether there is a dependency to send samples outside the State?

SHRI NILKANTH HALARNKAR

WASTE MANAGEMENT AT M/S GOA GLASS FIBRE - (BINANI-COLVALE)

111. WILL the Minister for Environment and Climate Change be pleased to state:

- (a) the details of how the waste is treated in M/s Goa Glass Fibre Binani Factory at Colvale;
- (b) the details of how liquid waste, solid waste and gaseous wastes are treated;
- (c) whether necessary audits are conducted on waste management; and
- (d) if so, the details thereof ?

ASSEMBLY HALL,
PORVORIM, GOA
19TH OCTOBER 2021

NAMRATA ULMAN
SECRETARY, LEGISLATURE